

- (b) if so, the details thereof;
- (c) whether public sector banks have been successful in achieving its target;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):  
 (a) and (b) The Government in 2007-08 directed the Public Sector Banks to step up their Minority Community Lending to 15% of their priority sector lending over 3 years.

(c) to (e) There has been a consistent increase in the Minority Community lending by Public Sector Banks (PSBs). The total outstanding credit to minority communities of PSBs has increased from Rs. 82,865 crore as on 31st March, 2009 to Rs. 1,47,083 crore as on 30th September, 2011 registering a growth of 77.49%.

The overall achievement of PSBs under Minority Community Lending was 14.50% of their Total Priority Sector Lending as on 30th September, 2011.

#### **SEBI's circular on position limit**

2982. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether the Securities and Exchange Board of India (SEBI) circular No. SMDRP/DC/CIR-10/01 dated November 02, 2001 prescribes position limits for each clients ID or total beneficial position limit of the entity across or through possible multiple client IDs;

(b) if so, the details of mechanism to implement it; and

(c) what will be the aggregate total limit available to the two companies together under the said circular?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):  
 (a) On the introduction of Single Stock Futures contracts, vide circular No. SMDRP/DC/CIR - 10/01 dated November 02, 2001, a customer/client level position limit was also prescribed by the securities market regulator, Securities and Exchange Board of India (SEBI), in addition to the trading member level and the market wide position limits, to deter and detect concentration of positions and market manipulation. Details of the present position limits at the client level, trading member level and market level are available on the websites of the exchanges. Taking an integrated view of the risk involved in the portfolio of each individual client, comprising of his positions in all Derivative Contracts *i.e.* Index Futures, Index Option, Stock Options and Single Stock Futures, it is prescribed that the client level position limits would be applicable on the combined position in all derivative contracts on an underlying stock at an exchange.

(b) The stock exchanges have developed a system to monitor client level position limits through their computer system not only with respect to one trading member but also across all the trading members through whom the client is trading in the derivative markets. The position limits of clients are enforced using the clients' Unique Client Code (UCC), linked to the Permanent Account Number (PAN) of each client. UCC is a broker client code and several client codes of a particular client with different brokers or trading members are mapped to the PAN by the exchange and SEBI. Stock Exchanges monitor and enforce these position limits, on a daily basis.

(c) As the position limits for each client is identified on the basis of the unique client identification key, based on Permanent Account Number (PAN), the total limit for two clients considered together is the aggregate of the individual position of each of the clients.

#### **Assistance under National Family Benefit Scheme**

†2983. SHRI RANJITSINH VIJAYSINH MOHITE-PATIL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government had implemented the scheme to provide assistance on death of bread winner of the family under the National Family Benefit Scheme;

(b) the details of beneficiaries under this scheme, the amount of assistance for each beneficiary and the funds sanctioned for the same;

(c) whether the matter of non-payment of assistance money to the eligible beneficiaries at Nagpur (Maharashtra) has come to the notice of Government; and

(d) if so, the action taken against the concerned officials?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Yes, Sir. Under National Family Benefit Scheme (NFBS), a grant of ₹ 10,000 in case of natural or accidental death of the "primary breadwinner" in the age group of 18-64 years is provided to the bereaved household living below poverty line as per the criteria prescribed by the Government of India. The primary breadwinner specified in the scheme, whether male or female, has to be a member of the household whose earning contributed substantially to the total household income.

(b) NFBS is a component of National Social Assistance Programme (NSAP) which is under State Plan. Identification of beneficiaries, sanction and disbursement of assistance under NSAP Scheme is responsibility of the State Governments/Union Territory Administrations. Beneficiaries details or district-wise information are not maintained by the Central Government. Adequate funds are released as Additional

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†Original notice of the question was received in Hindi.